

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
IA 59/2017 in C.P. NO.15/ I&BP/NCLT/MB/MAH/2017**

Under Section 10 and 12(2) of IBC, 2016

In the matter of

Shree Rajeshwar Weaving Mills Pvt Ltd... Petitioner

Order delivered on 04.09.2017

Coram: Hon'ble B.S.V. Prakash Kumar, Member (J)
Hon'ble V. Nallasenapathy, Member (T)

For the Applicant: None Present

For the Respondent: None Present

For the Intervener : Mr. Raint Basa, Advocate for Resolution
Professional Mr. Hemant Sharma.

Per B. S. V. Prakash Kumar, Member (Judicial)

ORDER

On the application filed by Insolvency Resolution Professional, seeking extension of period of the corporate insolvency resolution process for another 90 days from 29th August, 2017, this Bench having noticed that Committee of Creditors passed resolution seeking extension of 90 days as envisaged under Section 12(2) of the IB Code, the Insolvency Resolution period is hereby extended for further 90 days in addition to 180 days already availed.

Accordingly, this application is hereby allowed on 24.08.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)